
(2016) 09 JH CK 0112
In the Jharkhand High Court
Case No : Writ Petition (S) No. 3436 of 2015

Ratan Deo Bhagat

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 20-09-2016

Acts Referred:

Citation : (2016) 4 JCR 702

Hon'ble Judges : H.C. Mishra, J.

Bench : Single Bench

Advocate : JC to AAG, for the Respondents; Prabhat Singh, Advocate, for the Petitioners

Final Decision : Dismissed

Judgement

H.C. Mishra, J. - Heard learned counsel for the petitioners and learned counsel for the respondent/State.

2. Petitioners, who are working as Para Teachers in the subject of Urdu, have filed this writ application praying for the regularisation of their services as Assistant Teachers. The petitioners have also challenged the advertisement No. 2/2015-16 issued by District Superintendent of Education, Lohardaga, whereby the posts have been advertised, in which 50% have been reserved for Para Teachers. Petitioners are aggrieved by the fact that certain number of posts have been reserved for the persons belonging to Scheduled Castes and Scheduled Tribes category also, which according to the learned counsel for the petitioners, should not be there, taking into consideration the language, for which the appointment is sought to be made.

3. I do not find any merit in the submission of learned counsel. The persons, belonging to Scheduled Casts and Scheduled Tribes, if they have the required qualification in Urdu Language, they may be considered for appointment as Assistant Teacher in Urdu and there cannot be any prohibition for the same.

Since the posts have been advertised, in which 50% posts have been reserved

for Para Teachers also, the petitioners may apply against these posts and take their chance for their selection in accordance with law.

4. There is no merit in this writ application and the same is accordingly, dismissed. Petition dismissed.